

(xvi) Chairman, CIL also wrote the Director, CBI on 18.02.2010 for involvement of CBI to bring much needed close coordination between the coal companies. State police and Administration to take up the matter seriously to curb the theft of coal and illegal mining activities.

Joint venture of CIL with GAIL and RCF

3997. SHRIMATI RENUBALA PRADHAN:

SHRI R.C. SINGH:

Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited entered into a joint venture with GAIL, and the Rashtriya Chemicals and Fertilizers to set up an Urea plant at Talcher in Orissa to produce Urea and Ammonium Nitrate using coal gasification.

(b) if so, the details of the project, its estimated cost, share of the companies and the capacity of the plant;

(c) whether the proposed plant would produce only Urea and Ammonium Nitrate or any other chemical substances; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) to (d) Coal India Limited (CIL) has signed a MoU with M/s Gas Authority of India Limited for joint development of a Surface Coal Gasification Project at Talcher for production of Syn gas to be used as a feedstock for fertilizer production and Ammonium Nitrate. However, details of the project can be available only after completion of Joint Venture arrangements and preparation of detailed project report etc.

Security in Ambada and Mohan coalfields

†3998. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

(a) whether private security guards have been deputed for security in Ambada and Mohan collieries in the Kanhan area under Western Coal fields Limited;

(b) if so, the provisions made for their wages on daily basis and the wages being paid to them;

(c) the details of other benefits including deduction of PF, EPF or GPF given to these security guards; and

†Original notice of the question was received in Hindi.